

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

43.

IA 902(MB)2024  
IA 540(MB)2023  
IN C.P. (IB)/1054(MB)2022

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.04.2024

NAME OF THE PARTIES: J.C.Flowers Asset Reconstruction Pvt. Ltd  
Vs  
Meenakshi Joshi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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ORDER

1. Mr. Atishay Jain, Ld. Counsel for the RP present. Mr. Aayush Kothari, Ld. Counsel for the Financial Creditor present. Mr. Sidharth Samantaray i/b TN Tripathi and Co., Ld. Counsel for the Personal Guarantor present.
2. One last opportunity is granted to the Respondent/Personal Guarantor for filing reply. Failing which the right to file reply of the Respondent will be forfeited.
3. List this matter for further consideration on **13.05.2024**.

Sd/-  
ANU J. SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)